## GOVERNMENT OF INDIA MINES LOK SABHA

UNSTARRED QUESTION NO:971 ANSWERED ON:05.08.2011 MINING LEASE Maadam Shri Vikrambhai Arjanbhai

## Will the Minister of MINES be pleased to state:

(a) the number of existing companies/ Central Public Sector Undertakings (CPSUs) granted mining leases or engaged in mining of iron-ore and other minerals in the country, State-wise, company/CPSU-wise and mineral-wise;

(b) whether these companies are following the mining laws;

(c) if so, the details thereof; and

(d) if not, the corrective measures taken by the Government against the erring companies?

## Answer

## THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR MINES (SHRI DINSHA PATEL)

(a): A statement showing the number of Central Public Sector Undertakings granted mining leases for iron ore and other minerals in the country, State-wise and mineral- wise is at ANNEXURE-I. Mineral-wise details of mining leases granted to private companies are not centrally maintained. However, the State-wise number of such companies is at ANNEXURE-II.

(b): Every lease holder has to abide by the terms and conditions laid down in the lease agreement. Every lease holder has to have a mining plan approved by Indian Bureau of Mines (IBM) (except for 29 industrial minerals for which the powers of approval are vested with the respective State Governments). Periodical inspections of all mining leases are conducted by IBM with respect to the mining plan, and by the State Governments with respect to the covenants of the lease.

(c): If any deviation from the approved mining plan is observed, action as per the statutory provisions is initiated.

(d): Details of mines inspected and violations pointed out by IBM during the last two years are as under:

Year No. of mines No. of violations No. of violations No. of show

inspected pointed out rectified cause notices issued

2009-10 2371 968 539 443 2010-11 2177 690 349 206